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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A.NO.666/94

New Delhi, this the 17th day of July, 1995
Hon'ble Shri J.P. Sharma, Member(J)

1. Dr. Anilabha Das Munshi, Scientist, IARI
s/o late Shri A.D. Munshi,
r/o DG-1/47-D, Vikas Puri,
New Delhi.

2. Dr. Subhash Chander, Scientist, IARI
s/o Shri Samund Singh
r/o C/o Shri D.R. Sharma,
D-93, Punjabi Basti,
Baljeet Nagar,
New Delhi.

3. Dr. Sanjay Kumar, Scientist, IARI
s/o Shri K.R.N. Singh,
R/o G-170, Naraina Vihar,
New Delhi.

4. Dr. Anil Sirohi, Scientist, IARI
s/o Dr. P.S. Sirohi,
r/o C-29, IARI
New Delhi.

5. Dr. Harender Kumar, Scientist, IARI
s/o Dr. R.P. Sharma,
r/o Type-IV/9, IARI,
New Delhi.

... Applicants

By Advocate: Shri B.B. Raval

Vs.

1. Union of India
through the Secretary,
Department of Agriculture
Research and Education

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Director-General
Council of
Indian Agriculture Research,
Krishi Bhavan,
New Delhi.

2. The Secretary,
Indian Council of Agriculture
Research (ICAR),
Krishi Bhavan, New Delhi.

3. The Secretary,
Agricultural Scientist's
Recruitment Board (ASRB),
Pusa, New Delhi.

.. Respondents

By Advocate: Shri V.K. Rao

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ORDER

Hon'ble Shri J.P. Sharma, Member(J)

All the above-named applicants have filed this application under section 19 of the A.T. Act, 1985 on 29th March, 1994 aggrieved by the various orders and prayed for the grant of reliefs that the discriminatory circulars annexed as 'A', 'B' and 'C' be quashed with a direction to the respondents to restore the benefits of three advance increments coupled with three years benefits of service to all the applicants and the arrears be paid alongwith costs.

On notice, the respondents did not contest the application or filed any reply.

Today when the matter came before the Tribunal, Shri V.K. Rao, counsel for the respondents filed a letter F.No.1-6/94-Per.IV dated 10th January, 1995 issued by Indian Council of Agricultural Research, New Delhi to the Directors/Project Directors, OSOs and other Research Institutes of ICAR on the subject of

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grant of benefit of 3/1 advance increments to the candidates joining ARS with Ph.D/M.Phil degree.

Shri B.B. Raval, counsel for applicants perused the aforesaid letter before the Bench. The reliefs claimed by the applicants stand allowed by the administration itself and as such nothing has survived in this O.A.

The learned counsel for the applicant has also prayed for cost. But in view of the fact that the respondents have not contested this application, the prayer of cost or award of interest is disallowed.

The application is, therefore, disposed of in terms of the letter dated 10.1.95 with no order as to costs.

J.P. SHARMA
(J.P. SHARMA)
MEMBER(J)

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